

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-207
IB-3345(ND)/2019

IN THE MATTER OF:

Prashant Jain.

....APPLICANT

Vs.

Supertech Township Project Ltd.

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 3.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI S.K. MOHAPATRA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the Intervener :

: Mr. Rupesh Gupta, Ms. Gunjan Tejwani, Advocates

ORDER

Both the sides are present. This relates to the Home Buyers and the Hon'ble Supreme Court has issued status quo in relation to the applications filed under Section 7 by the Home Buyers. In view of it matter stands adjourned. However, the parties are at liberty to negotiate for settlement or to complete the proceedings, if wishes so.

List on 31.03.2020.



(S.K. MOHAPATRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)